

- (b) if so, the reasons for delay;
- (c) whether any officials/contractors were found at fault; and
- (d) if so, the action taken against them?

THE MINISTER OF STATE OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION (SHRI SHRIPRAKASH JAISWAL): (a) and (b) As on 30th April 2010, Out of 578 Central sector major projects costing Rs.150 crore and above, on the monitor of the Ministry of Statistics and Programme Implementation, 268 projects were delayed. The overall cost overrun in 268 delayed projects is of the order of Rs. 50,295 crore which is 16.5%. The main reasons for cost and time overruns include; delay in land acquisition, delay in procurement of equipment, law and order problems, inadequate infrastructure, delay in mobilization by contractors, general cost escalation due to delay, increase in prices of cement and steel and exchange rate variations.

(c) and (d) The mechanism of Standing Committee in the concerned Ministries identifies reasons for time and cost overruns and agencies/individual responsible for delay and cost overruns. The recommendations of the Committee are implemented by the Ministries concerned which inter alia submit Action Taken Report along with the revised cost estimates for approval of the Cabinet. Delay on the part of contractors is governed by the contractual provisions between the project enterprise and the contractor. For delays, liquidated damages are applied. In case of failure of contract, works are awarded to another party at the risk and cost of the contractor after application of liquidated damages.

#### **Implementation of the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act**

1626. SHRI D. RAJA:

SHRI R.C. SINGH:

Will the Minister of TRIBAL AFFAIRS be pleased to state:

- (a) whether it is a fact that Government is implementing the Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 throughout the country;
- (b) if so, the details thereof;

(c) whether the Act is also implemented in the maoist influenced thirty five districts spread over several States;

(d) if so, the number of beneficiaries who have owned title deeds for land ownership till date in those 35 districts;

(e) whether Government had any survey regarding the pending cases of title ownership regarding forest land by traditional forest dwellers of those districts; and

(f) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF TRIBAL AFFAIRS (SHRI TUSHAR BHAI CHAUDHARY): (a) The Scheduled Tribes and Other Traditional Forest Dwellers (Recognition of Forest Rights) Act, 2006 is being implemented in the whole of India, except the State of Jammu & Kashmir.

(b) As per the information available with the Ministry, States have progressed in varying degrees in implementation of the Act. More than 28.33 lakh claims have reportedly been filed in various States/UTs and more than 9.75 lakh titles have been distributed. More than 27 thousand titles were ready for distribution.

(c) and (d) Yes, Sir. The Act is also being implemented in the maoist influenced thirty five districts spread over several States in the country. As per the information available with the Ministry, 2,43,376 title deeds have reportedly been issued to the eligible claimants under the Act in these districts, as on 30.06.2010.

(e) and (f) As per the Act and the Rules framed thereunder, the onus of implementation of the Act lies squarely at the level of State Governments. The Ministry of Tribal Affairs has not done any survey regarding the pending cases of title ownership regarding the forest land by traditional forest dwellers of those districts.

#### **Impact of mega projects on tribals**

1627. SHRI SYED AZEEZ PASHA: Will the Minister of TRIBAL AFFAIRS be pleased to state: